

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 100 of 2013 & IA-166 of 2013 and**  
**Appeal No. 151 of 2013 & IA-220 of 2013**

**Dated : 5<sup>th</sup> March, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**Appeal No. 100 of 2013 & IA-166 of 2013**

**Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. ... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Apoorv Karol

Counsel for the Respondent(s) : Mr. Nikhil Nayyar and  
Mr. Dhananjay Bajjal for R-1

Mr. Amit Kapur  
Ms. Poonam Verma  
Mr. Gaurav Dudeja and  
Mr. Akshat Jain for R-2

**Appeal No. 151 of 2013 & IA-220 of 2013**

**Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. ... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Apoorv Karol

Counsel for the Respondent(s) : Mr. Nikhil Nayyar and  
Mr. Dhananjay Bajjal for R-1

Mr. Amit Kapur  
Mr. Apporva Misra for R-2

Mr. Samir Malik for MSEDCL

Contd.....2.

(2)

**ORDER**

At the request of the learned counsel for the Appellants, post the matter for hearing on **14<sup>th</sup> April, 2014**.

**(Justice Surendra Kumar)**  
**Judicial Member**

**(Rakesh Nath)**  
**Technical Member**

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